

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) No. 364 of 2019**

**IN THE MATTER OF:**

**Anasurya Mantena & Anr.**

**...Appellants**

**Versus**

**Lexus Technologies Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant:- None**

**For Respondent: None**

**O R D E R**

**07.02.2020** Having perused the office report the Appellant has not paid P.F. The Appellant is directed to submit requisite along P.F. within 3 days then the notices be issued to Respondent No. 2, 3 and 4.

Considering the submission of counsel for the Respondents No. 1 and 2, 2 weeks granted to file reply affidavit.

Let the matter be fixed for Admission (After Notice) on **5<sup>th</sup> March, 2020**.

**[Justice Mr. Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Balvinder Singh]  
Member (Technical)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

SC/ Kam/